other major rivers should be taken subejet to the availability of resources.

## Thefts in Government Colonies in South Delhi

1752. SHRI JERLIE E. TARIANG: Will the Minister *ol* HOME AFFAIRS be pleased to state:

(a) whether Government are aware that of late there has been a spate of thefts in Government colonies located in South Delhi, especially in Laxmibai Nagar and Sarojini Nagar and despite the fact that FIRs/complaints were lodged with the police, no action has been taken thereon; and

(b) if so, what steps Government propose to take in the matter?,

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHIDAMBARAM): (a) Compared to Ρ. the cor responding period of last year, when 74 cases of theft were reported from; the Laxmibai Nagar Nagar and Sarojini colonies. 56 such cases were reported during the current year upto the 31st October, 1987. It is therefore, not correct to say that there has been an increase in cases of thefts in Government colonies. Prompt action is taken by the police on complaint from public.

(b) Steps like increased foot and mobile patrolling, posting of pickets at vulnerable places, action against bad characters and receivers of stolen property have been taken.

#### **Opening' of Branches of Banks in Gujarat**

1753. SHRI RAMSINGBHAI PATA-LIYABHT RATHVAKOLI: Will the Minister FINANCE be pleased to state: (a) whether it is a fact that thero is a great demand for the opening of

nchej of banks in the rural and urban areas in Gujarat;

(b) If so, what are the details there of?

(c) how many such branches have been opened during the period from 1st January, 1985 to 31st October, 1987 in various places;

(d) what are the rules, regulations and schemes for the opening of such branches: in the rural and urban areas;

(e) what is the number of applications and letters received from MPs and others from Gujarat during the above period for the opening of such

ok branches; and

(f) what are the details thereo)', the action iaken thereon and the out come thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHR1 JANARDHAN POOJARI): (a) to (f) The aim of the current Branch Licensing Policy is to achieve a coverage of one bank office for 17,000 population in the rural and semi-urban areas of each development block and to have atleast one bank office within a distance of 10 kms. The rural and semi-urban centres conforming to the norms to be identified by a Group constitu-laid down in the Policy are required ted by the lead bank for the district After approval by the District Consultative Committee of the list of centres identified by the Lead Bank Group, the concerned S'ate Governments are required to forward the consolidated list to the Reserve Bank of India (RBI) for allotment of the eligible centres. In respect of urban and metropolitan centres, banks are required to apply directly to RBI and such applications relating to unbank-ed/underbanked pockets are considered by RBI on a selective basis taking into account the specific needs of the area and potential viability of

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ihe proposed branch. Representations are received from time to time from Members of Parliament as also from members of the public for opening of bank offices at various centres in ihe country including centres in rural and urban areas in Gujarat. These representations are referred to RBI £or with ihe consideration in 'accordance norms laid down under the current Branch Licensing Policy. On the basis of facts ascertained from RBI, the concerned representationists are generally advised of the position. However, the existing information system does not vield detailed informalion relating to such representations in the manner asked for. RBI has/ reported that during 1-1-1985 to 30-6-1987, the the period commercial banks inclu-. ding the RRBs have opened 212 branches in Gujarat.

# Persons Ki Hed/ Injured By Terrorists in Punjab

1754. DR. BAPU KALDATE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons killed/ injured by terrorists in Punjab during the period from 15th August to 15th October, 1987;

(b) the number of terrorists killed/ arrested, separately, during the above period; and

(c) whether there is any proposal to take military assistance to weed out the terrorists?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC

GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI Ρ. CHIDAMBARAM): (a) and (b) According to the information tarnished by the Government of Punjab, 1984 persons were killed and 155 were injured in, incidents due to terrorist aclivities in the State during the period 15th August, 1987 to loth October, 1987. Sixty two terrorists were kiled and 635 suspected terrorises were arrested during the same period.

to Questions

(c) No, Sir.

### Excise Duty on Consumer Electronic Goods

1755. SHRI M. S. GURUPADASWAMY: Will the Minister of FINANCE be pleased to state:

 (a) whether it is a fact that Gov ernment have rationalised the excise duty in respect of certain consumer ironic goods;

(b) if so, what are the details thereof:

(c) what are the main considerations for this alteration in the excise duties; and

(d) whether Government have imposed any fresh excise duties in September, 1987?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) Yes, Sir.

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